

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

IA NO. 4 in
Petition(s) for Special Leave to Appeal (Civil) No(s).19296/2013

(From the judgment and order dated 09/04/2013 in WPC No.3315/2013 of The
HIGH COURT OF JUDICATURE AT BOMBAY)

KALPANA DILIP BAHIRAT Petitioner(s)

VERSUS

PUNE MUNICIPAL CORP.& ORS. Respondent(s)

(For stay and office report)

Date: 17/06/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. PATNAIK
HON'BLE MR. JUSTICE RANJAN GOGOI
[VACATION BENCH]

For Petitioner(s) Mr. Nagendra Rai, Sr. Adv.
Mr. Somanath Padhan, Adv.
Ms. Anagha S.Desai, Adv.

For Respondent(s)
For RR Nos. 1 & 2 Mr. Shekhar Naphade, Sr. Adv.
Ms. Jayashree Wad, Adv.
Mr. Ashish Wad, Adv.
Ms. Tamali Wad, Adv.
Ms. Aditi Dixit, Adv.

For RR No. 4 Mr. Makarand B. Adkar, Adv.
Mr. Vijay Kumar, Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard the learned counsel for the parties.

| As per programme, the date of voting is 7th July, 2013. We, accordingly,
| propose to hear and dispose of the matter before the aforesaid date.
| List this matter on 27th June, 2013 as first item on Board.
| In the meanwhile, the election programme may be implemented except the voting.

| [KALYANI GUPTA]
| COURT MASTER

| | [SHARDA KAPOOR]
| | COURT MASTER